



2026:AHC:15958

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 613 of 2026

Sanjay Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ashutosh Gupta, Mohd. Faizan Ali,
Vandana Gupta

Counsel for Respondent(s) : C.S.C., Pranjal Mehrotra

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Mohd. Faizan Ali, learned counsel for the writ petitioner as well as Sri Gaurav Singh, learned Standing Counsel for the State and Sri Pranjal Mehrotra for the Commission.

2. The grievance of the writ petitioner is that she was selected as Staff Nurse (Maid), however, now, in absence of any budget in the said centre, she cannot continue. The writ petitioner has been directed not to come in the office and to work and her services have been put to naught. Learned counsel for the writ petitioner submits that the writ petitioner already preferred an application for joining, post discharge, a decision be taken in that regard.

3. Learned Standing Counsel has no objection to the same.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Chief Medical Superintendent, District Women Hospital, Ghaziabad, District Ghaziabad by **12.02.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of four months.

(Vikas Budhwar, J.)

January 21, 2026

Rajesh